



Petition No. 447/TL/2019

Dated: 24.01.2020

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by Bhuj-II Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 to establish "Transmission System for providing connectivity to RE Projects at Bhuj-II (2000 MW) in Gujarat" on Build, Own, Operate and Maintain basis comprising the following elements:

S. No.	Name of the Transmission Element	Completion Target
1.	<p>Establishment of 2X1500 MVA (765/400 kV), 4X500 MVA (400/220 kV) Bhuj-II PS (GIS) with 765 kV (1X330 MVA) and 420 kV (125 MVA) bus reactor</p> <p>(2X1500 MVA (765/400 kV), 4X500 MVA (400/220 kV), 1X500 MVA (765/400 kV), 1-ph ICT (spare unit)</p> <p>400 kV ICT bays: 6 nos. 765 kV ICT bays- 2 nos. 220 kV ICT bays- 4 nos. 765 kV line bays- 4 nos. 220 kV line bays- 7 nos. 1X330 MVA- 765 kV 1X110 MVA- 765 kV, 1 ph Reactor (spare unit) 1X125 MVA- 420 kV 765 kV reactor bays: 1 no. 400 kV reactor bays: 1 no.</p> <p>Future provisions: Space for: 765/400 kV ICTs along with bays: 2 nos. 400/220 kV ICTs along with bays: 5 nos. 765 kV line bays: 4 nos 400 kV line bays: 6 nos. 220 kV line bays: 4 nos. 765 kV bus reactor along with bays: 1 no. 400 kV bus reactor along with bays: 1 no.</p>	December 31, 2020
2.	Reconfiguration of Bhuj PS- Lakadia PS 765 kV D/C line as well as Bhuj- Bhuj-II 765 kV D/C line	
3.	1X240 MVA switchable line reactor for each circuit at Bhuj-II PS end of Bhuj-II Lakadia 765 kV D/C line (2X240 MVA, 765 kV with 400 ohm NGR; 765 kV Reactor Bays- 2 nos; 1X80 MVA, 765 kV, 1-ph switchable line Reactor (spare unit) at Bhuj-II end)	

- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of Rs. 1237.67 million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited in accordance with the Guidelines issued by the Central Govt. under Section 63 of the Act.
- The Central Transmission Utility has recommended for grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on material available on record, the Commission vide order dated 24.1.2020 in Petition No. 447/TL/2019, has proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Bhuj-II Transmission Limited before the Commission can be accessed at the website www.powergridindia.com or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 12.2.2020 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Sanoj Kumar Jha)
Secretary